

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.

Original Application No.141 of 2022 (SZ)

D.Karunakaran  
Chengalpattu District – 603 313.

...Applicant

Vs

State Environment Impact Assessment Authority  
Tamil Nadu and 5 ors.

.... Respondents

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Filed by  
Thiru. Sai Sathya Jith  
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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Vs

State Environment Impact Assessment Authority  
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.... Respondents

**ADDITIONAL REPORT FILED ON BEHALF OF THE 3<sup>RD</sup>  
RESPONDENT TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.
2. It is respectfully submitted that this additional report is filed in response to the objections dated 20.3.2023 filed by the 6<sup>th</sup> respondent and the status report dated 23.3.2023 filed on behalf of the 2<sup>nd</sup> and 4<sup>th</sup> respondents.
3. It is respectfully submitted that consent was issued to the 6<sup>th</sup> respondent by following the due procedure of law based on the Environmental Clearance issued by the 1<sup>st</sup> Respondent, mining plan approval obtained from the 2<sup>nd</sup> Respondent.
4. With regard to paragraphs 3 to 10 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that the same are sufficiently addressed by this respondent in the reply dated 10.2.2023 filed by this respondent.

  
25/4/2023  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

5. With regard to paragraph 11 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that the 6<sup>th</sup> respondent furnished Mining approval letter vide Rc.No.46/Q2/2020, Dated.15.06.2021 stated that the mineable reserves of rough stone is 353640 m<sup>3</sup> and Gravel is 35738 m<sup>3</sup> for 10 years up to a depth of 42 metre (2m Gravel + 40m Roughstone BGL). Hence, the 6<sup>th</sup> respondent was issued Consent to Operate-Direct vide Proceeding dated: 30/11/2021 for the followings:
- a) Quarrying of Rough Stone in an Extent of 2.34.5 Ha at S.F No. 121/3, Keelvasala Village, Madurantagam Taluk, Chengalpattu District – 207115 CUM/5 Years.
  - b) Quarrying of Gravel in an Extent of 2.34.5 Ha at S.F No. 121/3, Keelvasala Village, Madurantagam Taluk, Chengalpattu District – 35738 CUM/5 Years.
6. With regard to paragraph 12 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that the same does not concern this respondent.
7. With regard to paragraph 13 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that the 6<sup>th</sup> respondent has provided manual water sprinkling arrangements to control the fugitive emissions during drilling, blasting, loading operations and vehicle movement and also provided G.I sheet fencing arrangements with green belt developments all along the periphery of the quarry site.
8. With regard to paragraphs 14-15 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that the same does not concern this respondent.
9. With regard to paragraph 16 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that paragraph 5 of the status report dated 23.3.2023 filed on behalf of the 2<sup>nd</sup> and 4<sup>th</sup> respondents provides the details of the year wise approved quantity, year wise removed quantity and also mentions that the 2<sup>nd</sup> respondent will take action to regularise the mining as per mining plan and also that the 2<sup>nd</sup>

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25/4/2023  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
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respondent has instructed the 6<sup>th</sup> respondent to obtain a modified mining plan as contemplated in rule. It is humbly submitted that, therefore, action is being taken in this regard by the competent authority, i.e., the 2<sup>nd</sup> respondent.

10. With regard to paragraphs 17 to 31 of the objections filed by the 6<sup>th</sup> respondent, it is respectfully submitted that the same are sufficiently addressed by this respondent in the reply dated 10.2.2023 filed by this respondent.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
25/4/23  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

### VERIFICATION

I, R. Rajamanickam, S/o. P.M. Ramasamy, working as Additional Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

  
25/4/23  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

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**ADDITIONAL REPORT FILED ON  
BEHALF OF THE 3<sup>RD</sup> RESPONDENT  
TAMIL NADU POLLUTION  
CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:25.04.2023.**

**Date of hearing on:26.04.2023**